

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**STARRED QUESTION NO. 280.
TO BE ANSWERED ON MONDAY, THE 5TH DECEMBER, 2016.**

FIRECRACKER COMPANIES

***280. SHRI PANKAJ CHAUDHARY:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to make it compulsory for firecracker manufacturers to declare the chemicals used in the firecrackers and also indicate warning of the adverse effect thereof on environment and human health and if so, the details thereof;
- (b) whether the Government also proposes to ban the use of chemicals in firecrackers which have an adverse effect on environment and health and if so, the details thereof; and
- (c) whether the Government proposes to take action against those indulging in large scale illegal manufacture of firecrackers and if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 280 FOR ANSWER ON 5TH DECEMBER, 2016.

- (a):** It has been made mandatory for firecracker manufacturers to mention the composition of explosives and quantity of the same as per Rule 15 (4) of the Explosives Rules, 2008. However, it is not mandatory to mention the consequential effects of fireworks on the environment and human health on the label of the packet or carton.
- (b):** Government of India vide Notification G.S.R. No.64 (E) dated 27th January, 1992 prohibited the manufacture, possession and importation of any explosive consisting of or containing sulphur or sulphurate in admixture with chlorate of potassium or any other chlorate, provided that this prohibition shall not extend to the manufacture or possession of such explosives: (a) in small quantities for scientific purposes; (b) for the purpose of manufacturing heads of matches; (c) for use in toy amorces (paper caps for toy pistols); or (d) in percussion caps for use in Railway Fog Signals. There is no proposal to ban the use of any other chemical in firecrackers at present.
- (c):** Illegal manufacturing of firecrackers is punishable with imprisonment for a term which may extend to three years, or with fine which may extend to five thousand rupees or with both, under Section 9B of the Explosives Act, 1884.
